

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 459 of 2020**

**In the matter of:**

**Promila Taneja**

**....Appellant**

**Vs.**

**Surendri Design Pvt. Ltd.**

**...Respondent**

**Present**

**For Appellant: Mr. Hitesh Sachar & Ms. Srishti Badhwar, Advocates.**

**For Respondent: Mr. Akshat Goel, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**19.10.2020:** Counsel for the Respondent seeks time to file copy of e-mail dated 18<sup>th</sup> August, 2017 as a 'Material Document' to show pre-existing dispute. It is stated that the same is not on record. One last opportunity is given. Counsel for Respondent may file copy of the e-mail before the next date.

List the Appeal '**For Admission (After Notice)**' '**Hearing**' on **10<sup>th</sup> November, 2020.**

**[Justice A.I.S Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

***Sim/md***